



Government of Jammu and Kashmir
Department of Law, Justice & Parliamentary Affairs,
(SL Section) Civil Secretariat, Jammu.

Notification

Jammu, the 25th March, 2019

SRO 225.- In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby make the following rules namely: -

1. Short title, extent and commencement

(1) These rules may be called the Jammu and Kashmir Advocate General's Organization (Subordinate) Service Recruitment Rules, 2019.

(2) These rules shall apply to the staff of Advocate General's Office.

(3) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions

In these rules, unless the context otherwise requires,-

- (a) "Administrative Department" means the Department of the Government in the Civil Secretariat holding the administrative charge of the Service;
- (b) "Board" means the Jammu and Kashmir State "Services Selection Board";
- (c) "Cadre" means the cadre of service;
- (d) "Government" means the Government of Jammu and Kashmir;
- (e) "Member of the Service" means a person appointed to a post in the (Subordinate) Service under the provisions of these rules;
- (f) "Post" means a permanent post carrying a definite time scale sanctioned by the competent authority;
- (g) "Schedule" means the schedule annexed to these rules;
- (h) "Selection Agency" means the agency constituted by the Government for making recruitment to a particular class of post;

- (i) "Service" means the Jammu and Kashmir Advocate General's Organization (Subordinate) Service;
- (j) "State" means the State of Jammu and Kashmir;
- (k) Words and expressions used in these rules but not defined shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956/Jammu and Kashmir Civil Service Regulations.

3. Constitution of Services

(1) From the date of commencement of these rules there shall be constituted the "Jammu and Kashmir Advocate General's Organization (Subordinate) Service".

(2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules is holding in substantive capacity any post included in the cadre of the services:

Provided that for the purposes of initial constitution of services, the person holding any post in substantive capacity to which he was appointed by the competent authority under rules included in the cadre of the services in its sanctioned scale of pay shall be deemed to have been appointed to the service under these rules if he / she is fully qualified to hold the post under these rules unless he / she opts otherwise within 15 days from the commencement of these rules.

Explanation: - The words "holding" means a person holding a post included in the cadre of the Jammu and Kashmir Advocate General's Organization (Subordinate) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not cover the persons holding a post on ex-cadre / deputation basis or on adhoc basis or in a stop gap arrangement.

4. Strength and composition of the service

(1) The authorized permanent and temporary strength of the cadre and the nature of the posts included therein shall be determined by the Government, from time to time shall, at the initial constitution of the services under these rules, be such as specified in the Schedule-I annexed to these rules:

Provided that the Government may create temporary posts in the cadre or the service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, at the interval of every three years or at such other intervals as may be necessary, re-examine the strength and composition of the cadre of the service and make such alterations therein as it deems fit:

